

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 404**  
**IB/53/ND/2024**

**IN THE MATTER OF:**

Bank of Maharashtra	...	Applicant
Versus		
M/s Supertech Township Project Limited	...	Respondent

**Under Section 7 of (IBC) 2016.**

**Order delivered on 13.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Nishant Awana, Ms. Rini Badoni,  
Ms. Nitya Sharma, Ms. Priya Pachouri,  
Mr. Bhavesh Yadav, Ads.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the applicant is present physically. No representation on behalf of the respondent. Heard the arguments on behalf of the applicant. Applicant is directed to file a short note not more than three pages along with case laws. Let this matter be posted to 22.05.2024 for filing short note on behalf of the applicant as well as reply-arguments on behalf of the respondent.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**